

ITEM NO.51

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 154417/2023, in Petition(s) for Special Leave to Appeal (C)
No(s). 17888-17889/2023

YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY Petitioner(s)

VERSUS

SURENDRA PAL SINGH & ORS.

Respondent(s)

IA No. 154417/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 19512-19513/2023 (XI)
(FOR ADMISSION and I.R. and IA No.161630/2023-CONDONATION OF DELAY
IN FILING and IA No.161631/2023-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.161632/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 19510-19511/2023 (XI)
(FOR ADMISSION and I.R. and IA No.159198/2023-CONDONATION OF DELAY
IN FILING and IA No.159199/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 18703-18704/2023 (XI)
(FOR ADMISSION and I.R. and IA No.159180/2023-CONDONATION OF DELAY
IN FILING and IA No.159182/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 19514-19515/2023 (XI)
(FOR ADMISSION and I.R. and IA No.161733/2023-CONDONATION OF DELAY
IN FILING and IA No.161730/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 18705-18718/2023 (XI)
(.FOR ADMISSION and I.R. and IA No.164659/2023-CONDONATION OF DELAY
IN FILING and IA No.164660/2023-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.164662/2023-EXEMPTION FROM FILING O.T.)

Date : 30-11-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Aniket Aggarwal, Adv.
Mr. Divyam Agarwal, AOR

For Respondent(s)

Mr. Nischal Kumar Neeraj, AOR
Mr. Tej Prakash Dixit, Adv.
Ms. Banisha Verma, Adv.

Mr. Anand Mishra-1, AOR
Ms. Vandita Nain, Adv.
Ms. Ayushi Rajput, Adv.
Mr. Sachin Sharma, Adv.

Mr. Yogesh Tiwari, Adv.
Ms. Neema, Adv.
Mr. Sarthak Nema, Adv.
Mr. Abhinav Singh Parihar, Adv.
Mr. Sanjay K. Agrawal, AOR

Mr. S. I. ACI, Adv.
Mr. Moazzam Khan, Adv.
Ms. Shetal Rawat, Adv.
Ms. Falguni Bajpai, Adv.
Mr. Aftab Ali Khan, AOR

Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.

Mr. Yogesh Tiwari, Adv.
Ms. Neema, Adv.
Mr. Vikrant Singh Bais, AOR

Mr. Umesh Kumar, Adv.
Mr. Sarvesh Singh, Adv.
Mr. Shiv Kumar Vats, Adv.
Ms. Shailja Biswas, Adv.
Ms. Jonali Biswas, Adv.
Mr. Yash Yadav, Adv.
Mr. Ashok Kumar Gupta Ii, AOR

Mr. Tarun Rana, Adv.
Mr. Sidhharath Sanduja, Adv.
Mr. Dinkar Kalra, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) Nos.17888-17889 OF 2023

Four weeks time, is granted to respondent nos.1 to 3 to file counter affidavit.

Only memo of appearance has been filed in respect of respondent no.4. Four weeks time, is granted to file vakalatnama and counter affidavit.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

SLP (C) Nos.19512-19513 OF 2023

Respondent no.1 has already filed counter affidavit.

Four weeks time, is granted to respondent nos.6 and 7 to file counter affidavit.

Two weeks time, is granted to Ld. counsel for the petitioner, to take fresh steps and file fresh particulars, to issue notice to respondent nos.2 to 5. As requested, dasti in addition is permitted.

List again on 31.01.2024.

SLP (C) Nos.19510-19511 OF 2023

Despite due service on respondent no.3, there is no appearance. However, Ld. Counsel appearing for respondent no.1 submits that respondent no.3 has passed away and they will be providing details in this regard to the counsel for petitioner. Thereafter, four weeks time, is granted to Ld. Counsel for petitioner to take necessary steps in this regard.

Four weeks time, is granted to respondent nos.1, 4 and 5 to file counter affidavit.

Two weeks time, is granted to Ld. counsel for petitioner to file affidavit with proof of dasti service in respect of respondent no.2.

List again on 31.01.2024.

SLP (C) Nos.18703-18704 OF 2023

Two weeks time, is granted to Ld. counsel for the petitioner, to file fresh particulars or to file affidavit of dasti service, in respect of respondent nos.1 to 3. Fresh steps has already been taken.

Only memo of appearance has been filed in respect of respondent nos.4 and 5. Four weeks time, is granted to file vakalatnama and counter affidavit.

List again on 31.01.2024.

SLP (C) Nos.19514-19515 OF 2023

Four weeks time, is granted to respondent nos.1 to 4 to file counter affidavit.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

SLP (C) Nos.18705-18718 OF 2023

Two weeks time, is granted to Ld. counsel for the petitioner, to file fresh particulars or to file affidavit of dasti service, in respect of respondent no.1 in SLP(C) Nos.18706 and 18717/23. Fresh steps has already been taken.

Four weeks time, is granted to appearing respondents to file counter affidavit.

Service is complete in respect of other respondents.

List again on 31.01.2024.

VIVEK SAXENA
Registrar

pm